# Consumption of illicit liquor in Delhi and steps to prtVeht it

Written Answers

3939. SHRIMATI VEENA VERMA: SHRI SUSHILKUMAR SAMBHAJIRAO SHINDE:

Will the Minister of WELFARE be pleased to state:

- (a) whether a number of persons died in the National Capital Territory of Delhi on the eve of and after the Holi festival due to consumption of illicit liquor,
- (b) if so, number of persons died, lost their vision or fell seriously ill due to consumption of such liquor; and
- (c) the effective steps being tattert to prevent such hooch-related deaths in the capital in particular and the Country in general?

THE MINISTER OF WELFARE (SHRI B ALWANT SINGH RAMOOWALIA): (a) and (b) Yes, Sir. According to the available information, 7 persons had died and 3 persons were taken ill in J.J. Colony, Shakurpur, Delhi due to consumption of liquor on the eve and after Holi festival i.e. on 24th March, 1997.

(c) The Ministry of Welfare is implementing a Scheme for Prohibition and Drug Abuse Prevention, wherein grant-in-aid is released to the NCOs for creating awareness and educating people about the ill effects of alcoholism, setting up/maintenance of De-additction-cum-Rehabilitation Centres etc. The Ministry has also launched a multi-media campaign through different media channels such as Press, Print, Electronic Media, Films etc. to create awareness and sensitivity amongst the people on alcoholism. In addition, the Police Authorities have reportedly intensified patrolling, intelligence network, surveillance etc. to monitor smuggling/sale of unauthorised liquor.

## Request to include Rawalta and Jaunpuri castes or Uttaranchal in ST List

3940. DR. RANBIR SINGH: SHRI RAM NATH KOVIND.

Will the Minister of WELFARE be pleased to state:

(a) whether some requests to include

Rawalta and Jaunpuri castes of Uttaranchal in Uttar Pradesh in Scheduled Tribe List have been received:

- (b) if so, the details thereof;
- (c) whether the Government have taken any action on these requests; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI B ALWANT SINGH RAMOOWALIA): (a) and (b) Claims have been received for inclusion of Rawalta and Jaunpuri communities in the list of Scheduled Tribes of Uttar Pradesh.

(c) and (d) These claims are being examined in consultation with the State Government and other agencies the National Commission for SC & ST arid RGI.

#### वक्फ बोर्ड की परिसम्पत्तियों की बिक्री और अतिक्रमण की घटना

### 3941. श्री ईश दत्त यादव : श्री नागमणि :

क्या कल्याण मंत्री यह बताए की कृपा करेंगे कि:

- (क) क्या सरकार देश में वक्फ बोर्ड की परिसम्पत्तियों की बिक्री और अतिक्रमण की किसी घटना से अवगत है;
- (ख) यदि हां, तो ऐसी घटनाओं का जो विगत ती वर्षों के दौरान देश में घटी हैं, राज्यवार ब्यौरा क्या है; और
- (ग) इस संबंध में दोषी पाए गए व्यक्तियों की संख्या कितनी है तथा उनके विरूद्ध की गई कार्यवाही का राज्य-वार व्यौरा क्या है ?

कल्याण मंत्री (श्री बलवंत सिंह रामूवालिया) : (क) से (ग) सूचना एकत्र की जा रही है तथा प्राप्त होते ही सभा पटल पर रख दी जाएगी।

#### उत्तर प्रदेश के कुमाऊं मंडल के "तराई" क्षेत्र में बस गए बंगाली हिन्दू शरणार्थियों को अनूसूचित जाति के अंतर्गत लाना

- 3942. श्री मनोहर कान्त ध्यानी : क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या विभाजन के समय उत्तर प्रदेश के कुमाऊं मंडल में बस गए ज्यादातर बंगाली हिन्दू शरणार्थियों "नव शुद्र" जाति से संबंधित हैं;

- (ख) (73) क्या ये "नव शूद्र" जातियां भी बंगाल की उन जातियों का ही एक भाग हैं जिन्हें वहां की अनूसूचित जाति की सूची में शामिल किया गया है;
- (ग) क्या ये जातियां अभी तक वे सारे लाभ नहीं उठा रही है जो अनुसूचित जातियों को दिए जा रहे हैं क्योंकि ये जातियां उत्तर प्रदेश में मूल रूप से नहीं पाई जाती थी;
- (घ) यदि हां, तो सरकार द्वारा इन "नव शूद्र" जातियों को अनुसूचित जाति का दर्जा दिए जाने के लिए की गई कार्यवाही का ब्यौरा क्या है;और
- (ङ) सरकार इन जातियों को कब तक अनुसूचित जाति के दर्जा देने का विचार रखती है और यदि नहीं तो इसके क्या कारण हैं?

कल्याण मंत्री (श्री बलवंत सिंह रामुवालिया): (क) जी, हां । बंगलादेश (पहले पूर्वी पाकिस्तान) के शरणार्थियों में, जो उत्तर प्रदेश के तराई क्षेत्रों में बस गए हैं, अन्य के बीच नामसृद्र भी शामिल हैं।

- (क) और (ग) जी, हां।
- (ख) उत्तर प्रदेश में अनुसूचित जातियों की सूची में इन समुदायों को शामिल करने के लिए जांच की जा रही है।
- (ङ) कोई विशेष समय अनुसूची नहीं बताई जा सकती है।

## Circumstances forecing Children to escape from remand home in Delhi

3953. SHRIMATI KAMLA SINHA: Will the Minister of WELFARE be pleased to state:

- (a) whether it is a fact that yet in another incident some children recently escaped from the children remand home in the city;
- (b) if so, the number of children that escaped from the city's remand home during the last one year;
- (c) the result of the inquiry, if any, made by Government into the circumstances forcing to children to escape from the remand home; and
- (d) the measures taken by Government to improve the working conditions of the city's remand home?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### Scavengers' Rehabilitation Target

3944. SHRIMATI KAMLA SINHA: Will the Minister of WELFARE be pleased to state:

- (a) the year-wise scavengers rehabilitation target since the scavenging was banned in the country and the achievements in this regard;
- (b) the reasons for shortfall in the target, if any, and the names of the Sts'cs where rehabilitation programmes have shown unsatisfactory progress; and
- (c) the measures taken by Goverbment to put an end to this unsocial practice of scavenging?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): (a) Since enactment of the Employment of Manual Scavengers and Construction of Dry Latrines Prohibition Act with the objective of prohibiting the construction of dry latrines on 5.6.1993, the year-wise targets and achievements of rehabilitation of scavengers are as given in statement. (See below).

- (b) The main resons for shortfall in fulfilling target were;—
  - (i) Inadequate stipend for training.
  - (ii) Delay in the transfer of funds by the State Governments to SCDCs for undertaking training and rehabilitation.
- (iii) Unviable projects taken up as part of the rehabilitation package.
- (iv) The reluctance of banks to finance projects under the scheme.
- (v) Lack of co-ordinated implementation by States of the low-cost sanitation scheme of the Ministry of Urban Affairs & Employment, and the National Scheme of Liberation and Rehabilitation of Scavengers and their dependents of the Ministry of Welfare.

Progress of rehabilitation in most of the States has been tardy.

(c) the Central Government has enacted the Employment of Manual Scavengers and Construction of Dry Latrines Prohibition Act with the objective of prohibiting the construction of dry latrines. The urban low cost sanitation scheme is implemented for liberation